

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1365 OF 2019 IN
DFR NO. 3024 OF 2018 &
IA NOS. 1285 & 1269 OF 2018**

Dated : 19th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**K. Balan & Ors. ...Appellant(s)
Versus
Reliance Infrastructure Ltd.& Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. SrinivasVishven
Mr. Avi Tandon
Mr. Anand Ganeshan
Ms. Swapna Seshadri
Mr. AnishAgarwal
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Mr. Hasan Murtaza Murtaza for R-1

ORDER

Learned senior counsel, Mr. Basava Prabhu Pail, arguing for Appellants submits that two more weeks time is required to furnish the call records.

Learned counsel for first Respondent, Mr. Buddy A. Ranganadhan submits that there is no further development so far as proposal to lease out the disputed four plots. Copy of the letter addressed to Registry in the name of Appellant, Mr. K. Balan, be furnished to both the parties.

List the matter on **16.09.2019**.

**(S. D.Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/vt